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No. 606/PPCC/NGT/SWM/SEE/2019/737
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3RD FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY – 5
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* * *

Date 22 OCT 2019

To

The Hon'ble National Green Tribunal
Principal Bench
Faridkot House, Copernicus Marg,
Near India Gate, New Delhi,
Delhi – 110 001

Sir,

Sub: PPCC – Compliance status of U.T. of Puducherry on the order dt.
12.09.2019 of the Hon'ble National Green Tribunal (Principal Bench),
New Delhi in Original Application No. 606 / 2018 – Reg.
* * *

In continuation of submission of Compliance Status of Hon'ble National Green Tribunal order in O.A. No. 606/2018 through e-mail dt. 14.10.2019, the revised updated compliance report is enclosed for kind perusal.

This got the approval of the Chief Secretary, Government of Puducherry, Puducherry.

Yours sincerely,


(SMITHA .R)
MEMBER SECRETARY
PPCC

Copy to:
Guard file.

NATIONAL GREEN TRIBUNAL
Principal Bench, New Delhi
Receipt & Issue Branch
Received
30 OCT 2019
Dairy No. 8255
Signature. AH



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**COMPLIANCE STATUS OF U.T. OF PUDUCHERRY ON THE ORDER
Dt.12.09.2019 OF THE HON'BLE NATIONAL GREEN TRIBUNAL (PRINCIPAL
BENCH), NEW DELHI
IN
ORIGINAL APPLICATION NO. 606 / 2018
&
CONNECTED MATTERS**



**Submitted by
Chief Secretary, U.T. of Puducherry**

11th October, 2019

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1. Compliance status of the provisions of Solid Waste Management Rules, 2016

Sl.No	Provisions of Rules	Compliance Status as on 30.09.2019
1.	Setting up of solid waste processing facilities by all local bodies having 1,00,000 or more population.	U.T. of Puducherry consists of 2 Urban Local bodies of above 1 lakhs population viz. Pondicherry Municipality, and Oulgarate Municipality. Solid waste generated from Pondicherry and Oulgarate Municipality are Collected, Transported and Disposed at Kurumbapet Resource Recovery Park. Where in recyclable waste is segregated by authorised rag picker. 1 TPD Bio-methanation plant has been set up. Interim order against any processing in Kurumbapet RRP has been vacated by the Hon'ble NGT on 30.01.19. RFP has been prepared by IL&FS for scientific processing of solid waste.
2	Setting up of solid waste processing facilities by local bodies and census towns below 1,00,000 population.	Out of 5 municipalities, 3 municipalities are coming under this category. (i) In Karaikal Municipal area, the solid waste collected and transported are made into compost by aerobic windrows. 1MT Bio-gas plant and vermin composting unit are functioning. (ii) In Mahe Municipal area, the non-bio degradable wastes are collected and transported to the existing RRP at Palloor in Pandakkal revenue village. The waste are further segregated into different categories such as plastic, rubber, glass etc. and earning revenue to Mahe Municipality. All the Bio-degradable wastes are used by

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		<p>the households themselves for kitchen garden manure through bio gas plants and pipe composting methods.</p> <p>(iii) In Yanam Municipality, Collection & transportation are being done. As of now, no processing of solid waste is being done. Hence DPR for integrated SWM programme is submitted to the Ministry of Housing & Urban Affairs, New Delhi to an amount of Rs. 331.44 lakhs vide Lt. No. 1001/PUDA/SBM (V), dt. 28.08.2019 to release grant.</p>
3	Setting up Common or regional Sanitary landfills by all local bodies and census towns under 0.5 million population for the disbursal of permitted waste under the rule.	Identification of site for Sanitary land fill has been completed; Sanitary landfill will be established within 12 months.
4.	Direct the town planning department of the State to ensure that master plan of every city in the State or Union territory provisions for setting up of solid waste processing and disposal facilities except for the cities who are members of common waste processing facility or regional sanitary landfill for a group of cities;	The Chief Town Planner of the Department of Town and Country Planning, Puducherry has been directed vide Lr.No.5920/PPCC/SWM/JSA/2016/331, dt.16.06.16 and subsequent Lr., dt.29.10.18 of LAD. Provision has been made in the draft master plan prepared by the Town and Country Planning Department.
5.	Direct the town planning department of the State and local bodies to ensure that a separate space for segregation, storage, decentralised processing of solid waste is demarcated in the development plan for group housing or commercial, institutional or any other non-residential complex exceeding 200 dwelling or having a plot area exceeding 5,000 square meters.	This provision has been incorporated in Pondicherry Byelaws and Zoning Regulation, 2017.

6.	Direct the developers of Special Economic Zone (SEZ), Industrial Estate, Industrial Park to earmark at least five percent of the total area of the plot or minimum five plots or sheds for recovery and recycling facility.	The LAD has directed the Industries Department to earmark space in the proposed SEZ vide Ir. Dt. 14.06.19. The Industries and Commerce Department has informed vide their Lt. dt. 05.07.2019 that the provisions will be complied after the SEZ project is cleared by the Ministry of Home Affairs, New Delhi.
7.	Facilitate establishment of common regional sanitary land fill for a group of cities and towns falling within a distance of 50 km (or more) from the regional facility on a cost sharing basis and ensure professional management of such sanitary landfills.	All the 5 Municipalities have identified areas for sanitary land fill. Action will be taken to establish sanitary land fill by the Municipalities.
8.	Notify buffer zone for the solid waste processing and disposal facilities of more than five tons per day in consultation with the State Pollution Control Board.	Action is being taken to notify buffer zone in consultation with the State Pollution Control Board.
9.	Establish waste deposition centres for Domestic Hazardous Waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal. Such facility shall be established in a city or town in a manner that one centre is set up for the area of twenty square kilometers or part thereof and notify the timings of receiving domestic hazardous waste at such centres.	Action is being taken to collect domestic hazardous waste door to door and place it in dedicated collection Centre.
10.	Ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility or as may be directed by the State Pollution Control Board or the Pollution Control Committee.	No Treatment Storage Disposal Facility (TSDF) is available in Puducherry, Collected Domestic Hazardous Waste Will be disposed in TSDF located in adjoining State.
11.	Transport segregated bio-degradable waste to the processing facilities like compost	Segregated bio-degradable waste is being taken to Resource Recovery Parks, where

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	plant, bio-methanation plant or any such facility. Preference shall be given for on-site processing of such waste.	part of it is subjected to Biomethanation process.
12.	<p>Adhering to the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralised processing to minimize transportation cost and environmental impacts such as-</p> <p>(a) Bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilisation of bio-degradable wastes.</p> <p>(b) Waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns;</p>	Action is being taken to establish decentralized processing unit such as Bio-Methanation, microbial composting, vermicomposting at parks and other locations.
13.	Make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget ensuring that funds for discretionary functions of the local body have been allocated only after meeting the requirement of necessary funds for solid waste management and other obligatory functions of the local body as per these rules;	Funds are provided from SBM and State Budget. ULBs are also generating resources from user fees and fines. However, the fund is inadequate to meet the requirement.

14.	Submit application for renewal of authorisation at least sixty days before the expiry of the validity of authorisation.	Will be Complied with whenever the renewal is due.
15.	Educate workers including contract workers and supervisors for door to door collection of segregated waste and transporting the unmixed waste during primary and secondary transportation to processing or disposal facility.	Door to Door sensitization by distributing pamphlets with awareness message creating among the residents and commercial establishments are being carried out with the help of Self Help Group/Municipal staff.
16.	Frame bye-laws and prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules and delegate powers to officers or local bodies to levy spot fines as per the bye laws framed.	Bye laws notified. Municipalities are levying penalty for violation. Puducherry Municipality has collected Rs.2,61,885/- for 5,874 violations and Oulgaret Municipality has collected Rs. 3,32,195/- for 3,661 violations from Jan'19 to June, 19.
17.	Stop land filling or dumping of mixed waste soon after the timeline as specified in rule 23 for setting up and operationalisation of sanitary landfill is over.	To be complied with in Pondicherry, Oulgaret and Yanam Municipalities. Fully complied with in Karaikal and Mahe Municipalities.
18.	Allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill and the sanitary landfill sites shall meet the specifications as given in Schedule—I, however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill.	Fully complied with in Mahe Municipality. Will be complied with in Pondicherry, Oulgaret, Yanam Municipalities by setting up Solid Waste Processing Centers, for which tender will be floated. Complied with in Karaikal Municipality, where Solid Waste Processing facility exists.
19.	Identification of development of model cities and towns.	Three Model Cities viz. Puducherry, Karaikal and Mahe were identified as Model cities. Three Model Villages viz Bahour,

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(4)

		Villianur and Thirunallar were identified.,
20.	Installation of GPS in the vehicles transporting Solid Waste.	GPS have been installed in 8 compactor playing in Pondicherry and Oulgarate Municipalities. For Mahe and Yanam Municipality, action is taken to install GPS in the vehicle transporting solid waste.

Gap Analysis on Solid Waste Management carried out by CPCB

Sl.No	Action points	Action taken by LAD
1	Has Action plan for solid waste management been prepared.	Yes
2	Does the action plan cover rural/hilly terrains	Yes
3	Does the plan cover management of legacy waste on scientific lines	Yes
4	Does the Action plan cover management of 100% MSW generated in the state	Yes
5	Have CCTsV been fitted at the Dumpsites	Seven cameras have been installed
6	Has Railway Administration constituted committee to frame action plan to remove encroachments and landscaping vacated land parcel.	NA
7	Identification of sites for setting up waste processing facilities	Yes, 100% ULBs
8	Identification of sites for setting up waste processing facilities.	Yes, 100% ULBs
9	Procurement of land for setting up of solid waste management facilities.	Yes, 100% ULBs
10	Provision of facilities for segregation of waste	Partially 40%
11	Provision of facilities for door to door collection of waste & transportation in covered vehicles.	Yes, 100% ULBs
12	Provision of separate system for collection, segregation and transportation of C&D waste.	Yes. Land acquired for all ULBs, collection & transportation initiated in 80% ULBs
13	Setting up of waste processing facilities	Yes, 40%

14	Setting up of common or regional sanitary landfills.	Yes	139 142
15	Bioremediation or capping of dumpsites	Online Technical bids for the disposal of Legacy waste were opened on 18.09.2019. The details are submitted to the Selection Committee.	
16	Has constitution of state level monitoring committees (Y/N) been provided.	Yes	
17	Constitution of Special Task Force	Yes	
18	Details of Model Towns/Cities/Villages identified for development.	Cities :Puducherry, Karaikal and Mahe Villages: Bahour, Villianur and Thirunallar have been identified as model Cities and Villages	
19	Has the status of implementation of NGT order (16.01.2019) been updated on State Govt./SPCB website	Yes	
20	Have drains tapped with appropriate measures to ensure that solid/plastic waste is not dumped in them	Yes	
21	Has State level policy/strategy been framed for solid waste management plan	Yes, vide notification dated 01.08.2018	
22	Have informal waste collectors been integrated in solid waste management system.	Yes	
23	Have bye-laws incorporating provision of these Rules been framed.	Yes	
24	Has user fees been imposed	Yes	
25	Has notification regarding use of RDF in industrial units located within 100 km been made.	RDF plant yet to be established. Notification will be issued to the units.	
26	Has State Level Advisory Body been constituted	Yes	
27	Has Annual Report for 2017-2018 submitted to CPCB/SPCB	Yes	
28	Percentage of ULBs/village panchayats covered in Annual Report	100%	
29	Total quantity of MSW generated (TPD)	599 TPD	

Disposal of Legacy waste

Online Technical bids for the disposal of Legacy waste were opened on 18.09.2019. The details are submitted to the Selection Committee.

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2. Compliance status of the provisions of Plastic Waste Management Rules, 2016.

Sl. No	Provisions of Rules	Compliance Status as on 30.09.2019
Rule-5. Plastic waste management		
1	Local bodies shall encourage the use of plastic waste for road construction as per Indian Road Congress guidelines.	In collaboration with PWD, Plastic waste will be used for road laying.
2	Thermo set plastic waste shall be processed and disposed off as per the guidelines issued from time to time by the Central Pollution Control Board.	Will be collected separately and send for co-processing.
3	The local body for setting up of system for plastic waste management shall seek assistance of producers and such system shall be set up within one year from the date of final publication of these rules in the Official Gazette of India.	A meeting with major MLP firms was conducted on 29.07.2019 under the Chairmanship of Secretary (LA) and decided that the Brand Owners shall take responsibility under EPR and directed them to submit an action plan. 2 major MLP unit have submitted Action Plan.
Rule -8: Responsibility of waste generator		
4	Not litter the plastic waste and ensure segregated storage of waste at source.	Government of Puducherry has issued notification to ban on usage of single use plastic items with effect from 2 nd , August, 2019 and was notified vide Gazette No. 25, dt, 2 nd August, 2019. (Annexure – I) Paper cup manufacturing Association has proposed to set up Collection Centres at Milk Parlors within this month.
5	All waste generators shall pay such user fee or charge as may be specified in the bye-laws of the local bodies for PWM.	“Bye- laws for Plastic Waste Management, 2019” was notified vide Gazette No. 27, dt. 4 th July, 2019 by Pondicherry Municipality.
Rule-9: Responsibility of producers, Importers and Brand Owners		

6	Primary responsibility for collection of used multi-layered plastic sachet or pouches or packaging is of Producers, Importers and Brand Owners who introduce the products in the market. They need to establish a system for collecting back the plastic waste generated due to their products.	MLP producers are directed to take action under EPR & CSR by Secretary (LA).
7	Rule-10: Protocols for compostable plastic materials.	Producer/Seller of compostable plastic material shall obtain registration from Puducherry Pollution Control Committee. One private entrepreneur M/s. Shri Dharmasastha Agencies, Puducherry applied for registration for selling of Bio-compostable bag. They are having valid MoU with the manufacturer.
Rule-13: Registration of producer, recyclers and manufacturer		
8	No person shall manufacture carry bags or recycle plastic bags or multilayered packaging unless the person has obtained a registration from the SPCBs or PCCs..	All the units have obtained CTE from PPCC. Direction was issued on 20.06.2019 to obtain Registration from PPCC. Reprocessor, Producers are submitting applications for registration and they are under process.
Rule-14: Responsibility of retailers and street vendors		
9	Retailers or street vendors shall not sell or provide commodities to consumer in carry bags or plastic sheet or multilayered packaging, which are not manufactured and labelled or marked, as per prescribed under these rules.	Violators are fined as per Bye-laws.
10	Every retailers or street vendors selling or providing commodities in, plastic carry bags or multilayered packaging or plastic sheets shall be liable to pay such fines as specified under the bye-laws of the local bodies.	

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Gap Analysis on Plastic Waste Management carried out by CPCB

Sl.No	Action points	Action taken by PPCC
1	What is the quantity of Plastic Waste generated (TPD).	23 TPD
2	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization & processing of plastic waste)	80%
3	Percentage of Gram Panchayat which have set-up plastic waste management system as per Rule 7.	50%
4	Has the system for plastic waste management with assistance of producers been set-up.	Producers are directed to give an action plan in this regard. 2 major MLP unit have submitted Action Plan.
5	Status of utilization of plastic waste (Annual Report form VI pt.4)	Plastic waste is being recycled in authorized plastic reprocessing unit. There are 22 such units are in operation in Puducherry.
a	In Recycling	22 recycling units are operating in the U.T. of Puducherry.
b	Road construction	M/s Amcor India Pvt. Ltd., made 100 mt. Road utilizing waste plastic material.
c	Waste to oil	Nil
d	Co-processing of plastic waste in cement kilns	M/s Hindustan Unilever Ltd., Vadamangalam, has collected the Multilayered plastic (MLP) through NGOs around a quantity of 272 MT and sent them for Co-Processing in Dalmia Cements.
6	Whether local bodies have framed bye-laws [Rule 6(4)].	Yes. Bye-law under Plastic waste management has been framed by

		Puducherry Municipality vide Gazette No.27, dated 4 th July, 2019.
7	Whether plastic carry bags & plastic sheet of thickness<50 micron banned or not [Rule 4 (C)]	Yes. Government of Puducherry has imposed ban Single Use Plastic with effect from 2 nd August, 2019.
8	Has complete ban on plastic carry bags been imposed (Annual Report format pt. 3)	
9	Status of action taken on non-compliance of PWM Rules (Annual Report format Pt. 9)	Surprise inspections were carried out with a team consists of official of PPCC & Puducherry Municipality and seized 8 bundles of plastic carry bags from three major stockists. Three plastic manufacturing units were issued closure direction with disconnection of power for violation of provision of Plastic Waste Management Rules, 2016.
10	Status of marking & labeling on plastic carry bags & multi layered packaging (Rule 11)	Being carried out and also direction has been issued to the industries.
11	No. Of registered Plastic Manufacturing / Recycling (including multilayer, compostable) units (Rule 9 & 13) of PWM Rules.	Recycling - 6 Brand owner - 9 MLP - 4 Producer - 7 Compostable (selling) - 1
12	No. Of unregistered plastic manufacturing recycling units (Annual Report format Pt. 7)	42. 17 units obtained registration under this rule. Direction has been issued to the defaulting industries.
13	Whether State Level Advisory (SLA) body committee constituted or not? Rule 16. If yes, details of number of meeting conducted in the year and implementation of suggestions of committee in the last two years.	Yes, State Level Advisory Body has been constituted vide No. 71116/LAS/A3/2017 dt. 07.09.2017.
14	Status of phasing out of manufacture and use of MLP which is non-recyclable or non-energy	M/s Hindustan Unilever Ltd., Vadamangalam, has collected the

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	recoverable or with no alternate use of plastic in two years time [Rule 9-3]	Multilayered plastic (MLP) through NGOs around a quantity of 272 MT and sent them for Co-Processing in Dalmia Cements.
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3. Compliance status of the provisions of Bio-Medical Waste Management Rules, 2016

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Sl. No	Provisions of Rules	Compliance Status as on 30.09.2019
Rule -4: Duties of the Occupier		
(a)	Take all necessary steps to ensure that bio-medical waste (BMW) is handled without any adverse effect to human health and the environment and in accordance with these rules.	All the hospital's located in the U.T of Puducherry and Karaikal are disposing their BMW through CBMWTF located in Thuthipet. In Mahe it is disposed through incinerator located in Government Hospital Mahe. In Yanam BMW is disposed through M/s. EVB Technology, Rajahmundry.
(c)	Pre-treatment of Laboratory waste, microbiology waste, blood bags and blood samples through on-site disinfection or sterilization.	Direction was issued to all the HCF on 20.05.2019 in this regard. Compliance reports are being received by PPCC from HCF. Pre-treatment is ensured during inspection of HCFs.
(k)	Ensure treatment and disposal of liquid waste in accordance with the Water (Prevention and Control of Pollution) Act,1974	Two major hospitals were not provided suitable ETP, viz. Indira Gandhi Medical College & Research Institute (IGMC&RI) and M/s. Arupadai Veedu Medical College & Hospital (AVMC). M/s. IGMC&RI has connected its waste water to adjoining 17 MLD PWD STP for treatment. Power supply was disconnected for M/s. AVMC and restore connection after upgradation of the ETP. Construction of new ETP is in process in AVMC. For other HCFs direction has been issued in this regard.

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(p)	Make available the annual report on its web-site and all the health care facilities shall make own website within two years from the date of notification of these rules;	Direction was issued in this regard on 20.05.2019. Compliance reports are being received in this regard. Annual Report are being uploaded.
(t)	Existing incinerators to achieve the standards for treatment and disposal of bio-medical waste as specified in Schedule II for retention time in secondary chamber and Dioxin and Furans within two years from the date of this notification.	The Incinerator was recently modified to have Primary Chamber with a crate area of 2.06 m ² (Primary Chamber has an effective volume of 1.235 m ³ considering a BMW charging height of 0.6m) and new Secondary Chamber with a baffle wall is having an effective volume of 10.2 m ³ . This ensures a residence time of 2 seconds in the Secondary Chamber which prevent Dioxin and Furans emission.
Rule – 5: Duties of the operator of a common biomedical waste treatment and disposal facility:		
(c)	Establish bar coding and global positioning system for handling of bio- medical waste within one year;	GPS has been installed in all the four vehicles of CBMWTF. Bar coding system has been initiated in three medical colleges and will be completed in other HCF within 2 months.
(n)	Supply non-chlorinated plastic coloured bags to the occupier on chargeable basis, if required;	Since local vendors for supply of non-chlorinated plastic bags are not available, the operator will find vendors from other states and inform all healthcare facilities within 30 days. Health Care Facilities are directed to use non-chlorinated plastic bags for collection of Bio-medical waste.
Rule-6: State Pollution Control Boards or Pollution Control Committees		
(i)	Inventorisation of Occupiers and data on bio-medical waste generation, treatment & disposal.	Inventorisation of Health Care Facilities (HCF) and Biomedical waste generation has been prepared and submitted to CPCB 17.09.2019

(xi)	Undertake and support third party audits of the Common bio-medical waste treatment facilities in their state.	Suitable accredited Auditor in this field is not available. PPCC is pursuing the issue with other States.
Rule-7: Treatment and disposal		
8	Every occupier shall phase out use of chlorinated plastic bags within two years from the date of publication of these rules	Direction was issued on 20.05.2019 to CBMWTF and HCF in this regard.
Rule-11: Advisory Committee		
(1)	Every State Government or Union territory Administration shall constitute an Advisory Committee for the respective State or Union territory.	State Level Advisory Committee and District Level Monitoring Committee has been constituted vide G.O.No.28 dt. 15.05.2019. First District Level Committee meeting was held on 17.09.2019 and 24.09.2019 at Puducherry District and Karaikal District respectively. (Annexure – II & III)
Rule-13: Annual report		
4	The Annual Reports shall also be available online on the websites of Occupiers, SPCB and CPCB	PPCC has uploaded the Annual Report for the year 2018-19 in the website. All HCFs were directed to upload the Annual Report in their website.

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Gap Analysis on Bio Medical Waste Management carried out by CPCB

Sl. No	Action Points	Action taken by PPCC
1	Inventory on Biomedical waste generating HCF is not yet completed.	Inventorisation of HCF and Biomedical generation has been prepared and submitted to CPCB on 17.09.2019.
2	Annual Report on biomedical waste management for the year 2017 is not submitted within deadline i.e. 31.07.2018.	Annual Report on biomedical waste management for the year 2018-19 was submitted within deadline i.e. 31.07.2019.
3	Authorization to non-bedded HCFs like clinics, laboratories, etc. is not implemented completely.	So far authorisation has been issued to 91 non-bedded HCFs like clinics, laboratories. Others have been directed to apply authorisation. A public notice was given in The Hindu daily on 17.09.2019 directing all the HCF to obtain Authorization under BMW Rules, 2016 from PPCC. (Annexure – IV).
4	Bar code system is not implemented by all HCFs as required under BMWM Rules, 2016.	Bar code system has been implemented in 3 Medical colleges. RFP has been invited from the Technology provider to implement other HCF.
5	All HCFs which are having captive treatment facility are required to be complied with BMWR Rules, 2016.	Only one captive treatment facility is available at GH, Mahe.
6	Issues with regard to compliance of common facility.	One common facility is available and was inspected by SEE, CPCB, Zonal Office on 22.08.2019 along with official of PPCC and compliance status is awaiting.

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4. Compliance status of the provisions of Construction and Demolition Waste Management Rules, 2016

Sl. No	Provisions of Rules	Compliance Status as on 30.09.2019
Duties of State Pollution Control Board or Pollution Control Committee-		
1	<p>State Pollution Control Board or Pollution Control Committee shall monitor the implementation of these rules by the concerned local bodies and the competent authorities and the annual report shall be sent to the Central Pollution Control Board and the State Government or Union Territory or any other State level nodal agency identified by the State Government or Union Territory administration for generating State level comprehensive data. Such reports shall also contain the comments and suggestions of the State Pollution Control Board or Pollution Control Committee with respect to any comments or changes required;</p>	<p>These Rules were re-published in the Gazette of Puducherry for general information of the Public.</p> <p>A stakeholder meeting was held under the Chairmanship of the Chief Engineer, Public Works Department on 04.07.2016. communication regarding "Duties of Waste Generators" was sent to the Builders Association on 20.09.2017</p> <p>PPCC has issued directions to the Local bodies and Public Works department and builders association to follow the provisions of the Rules.</p>
2	<p>State Pollution Control Board or Pollution Control Committee shall grant authorization to construction and demolition waste processing facility in Form-III as specified under these rules after examining the application received in Form I;</p>	<p>So far one authorisation was issued by PPCC to M/s Oulgaret Municipality for setting up of collection centre.</p> <p>At present, there is no processing of C & D waste in Puducherry.</p> <p>Total quantity of C & D waste generated during April 2017- March 2018 is 16168.79 Tons. At present all C & D waste are dumped in yard itself. The landfill site area is 4500 Sqm. (South west corner of Truck terminal, Mettupalayam).</p>

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3	State Pollution Control Board or Pollution Control Committee shall prepare annual report in Form IV with special emphasis on the implementation status of compliance of these rules and forward report to Central Pollution Control Board before the 31st July for each financial year.	Annual reports upto 2018-2019 has been submitted to CPCB on 31.07.2019
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5. Compliance status of the provisions of Hazardous and Other Waste (Management and Transboundary) Rules, 2016

S.No	Provisions of Rules	Compliance Status as on 30.09.2019
1	Other waste is presently missing from all the regulatory actions, including inventory. It is necessary to bring such waste in regulatory domain as envisaged in the rules	PPCC had included the other waste also in the HW inventory 2017-2018 & 2018-2019. PPCC had brought the other waste actual users under regulatory domain as envisaged in the rules.
2	SPCBs/PCCs need to take steps to ensure closing of the manifests received and reconcile the HW handling data. This work is humungous and need support in terms of software and online submissions.	PPCC had verified the received HW manifest. Based on it, PPCC has issued show-cause to units, which were violating provisions of HOWM, 2016 rules.
3	The pre-processing and recycling/utilization facilities need to be treated as critical environmental infrastructure facilities for sound environmental management of hazardous waste so as to ensure enhanced level and frequency of enforcement and environmental monitoring. Elaborate protocols are needed to be developed.	PPCC ensures the compliances of utilization facilities through carrying out monitoring once in six months and inspection of the facility once in three months. And mandates the actual user to comply with the SOP.
4	According to Rules, the identification and quantification of the hazardous waste generation is to be done at the authorization stage itself and therefore, it is necessary that SPCBs shall adopt the scientific principles as enumerated for such identification and quantification of HW.	PPCC ensures HW identification and quantification is being done based on field level inspection and assessment of mass balance reactions.

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5	Uniform format for visits and inspections of HW handling facilities is necessary to ensure comprehensive inspections as per the provisions of the Rules.	PPCC has adopted the suggested inspection formats to ensure comprehensive inspections as per the provisions of the rules.
6	The authorization document should clearly stipulate respective mode of management (such as common or captive incineration/secured landfilling or pre-processing or recycling or utilization or export or captive storage, as applicable) for each category of HW being generated.	PPCC issues authorization with respective mode of management for each category of HW.
7	Standard guidelines and protocol Based on scientific fundamentals for preparation of inventory should be prepared by CPCB and strictly followed by the SPCBs/PCCs to ensure reliable and credible inventory.	PPCC followed the CPCB guidelines and protocol for preparation of Inventory for the year 2017-2018 & 2018-2019.
8	SPCBs/PCCs shall verify and scientifically validate the HW data and facilities before grant or renewal of authorization.	PPCC verifies in field level inspection and scientifically validates the HW data before granting or renewing the authorization.
9	There is an emergent need to develop sectoral process based reasonable HW generation range to have uniformity in assessing the HW generation from industries and benchmarking the same with its peers, rather than solely depending on industry data.	At first instance, PPCC has started to develop HW generation range for injection moulding units. PPCC will strive to develop process based HW generation range in various sectors to have uniformity in assessing the HW generation.
10	All occupiers who have authorizations shall submit the Annual report and in case of non-compliance, action needs to be taken by SPCB/PCC.	PPCC mandates the industries to submit the annual report. In case of non-compliance, directions were also issued to non-complying units to submit the annual returns.
11	The timelines for inventory preparation as envisaged in Rules be strictly complied with by SPCBs/PCCs. Preparation of country's inventory by CPCB is dependent	PPCC complied with the timelines for inventory preparation as envisaged in Rules.

	on such timely submission by SPCBs/PCCS.	
12	SPCBs/PCCs shall invoke the powers conferred under clause 23 (1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and management of the hazardous and Other wastes, and noncompliance respectively. CPCB has already issued guidelines for Liability assessment, for invoking clause 23(1) and (2) of HW Rules. CPCB shall also take consequential actions under clause 23 (1) as per the said guidelines wherever directions under section 5 of the E(P) Act have been issued by CPCB, noticing environmental damages.	“Hazardous Waste Incident response team” has been constituted as per the guidelines on “Implementing liabilities for Environmental damages due to handling and disposal of HW and penalty”. PPCC will invoke the powers conferred under clause 23(1) and (2) of the rules, related to all damages caused to the environment or third party due to improper handling and management of the hazardous and other wastes and non-compliances respectively.
13.	The habitual and serious defaulters shall be prosecuted under provisions of the Environment (Protection) Act, 1986. Other alternative regulatory actions including refusal and revocation of Authorization can also be explored following the due process.	Two units Viz. M/s Basic Intermediates and M/s R.K Industries were closed for violations of provision of HW rules, 2008 and 2016 respectively. In addition, PPCC also revoked the authorization of M/s Bhagavan Balaji traders and M/s. Sree Srinivas traders. PPCC will also follow alternative regulatory actions.
14	Non-compliance to be documented while processing authorization for renewal or inspections in order to invoke powers of refusal or revocation of Authorization as per Rules.	At first instance, Non-complying units are issued direction or show-cause notice. After ensuring compliance, authorization shall be granted or renewed.
15	Urgent updation of concerned websites of SPCBs/PCCs/CPCB with respect to all enforcement actions along with details of industries and action taken.	Details of enforcement action taken on violating industry are updated in the website of PPCC. The link address is as provided below: https://dste.py.gov.in/Directions_PPCC.htm .
16	There is need to have an enforcement	PPCC has adopted precautionary principle

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	framework for effective enforcement of Rules based on principle of proportionality and also, precautionary principle. Such framework will remove ambiguity in regulatory actions and bring transparency, predictability and consistency in enforcement for actions.	for effective enforcement. PPCC will also adopt enforcement framework as recommended by CPCB.
17	The inventory data needs to be verified and validated before accepting the same. The states shall adopt the proposed guidelines immediately while Preparation of HW inventory.	The U.T of Puducherry has adopted the guidelines for preparation of HW inventory. PPCC has also carried out verification of data in annual returns and manifest.
18.	There is emergent need of consistent approach in recycle and utilization of HW in terms waste management hierarchy mandated in the rules across all the States in order to ensure the level playing field for the industry. This can be achieved by advocacy programme such as concept of waste exchange banks, know your waste programme, circular economy, documentation of the success stories along with regulatory interventions wherever required.	PPCC supports the utilization and recycling of HW in terms of waste management hierarchy. PPCC has also documented the success stories of Waste dichromate utilization and Co-processing of FRP waste.
19	It is also necessary to develop certain benchmarks/guidelines for the possibilities of HW recycle/utilization on case to case basis. For example, For co-processing at Cement plants the Thermal Substitution Ratio (TSR) can be an objective criterion to decide the potential to use HW for utilization purpose. The range of TSR at different cement plants can be collated to develop a database for sound co-processing practices.	PPCC is in the process of developing guideline for utilization/ recycle of HW on case to case basis.

20	The concept of environmental Benchmarking among the similar industries generating HW can be useful to ensure consistency and uniformity. The emerging trend of circular economy would be a key intervention for rationalizing the HW generation and reuse/utilization.	Concept of Industrial ecology is being explored.	158
21	The practice of returning the HW consignment needs to be immediately stopped and the consignment needs to be stored within the TSDF with information to the waste generator and also the concerned SPCB. The TSDF shall take appropriate measures to dispose this waste at the risk and cost of the waste generator under due information to the SPCB immediately on priority. Though the present guidelines prescribed that the waste shall be sent back to the waste generators, this practice needs to be immediately discontinued in view of non-accounting of the waste once it is out of manifest protocol and the associated environmental risks.	There is no TSDF facility in U.T of Puducherry	
22	SPCBs/PCCs shall conduct environmental audit including the site selection criteria, design and layout for the TSDFs in next one year. They can engage expert institutes for the purpose and seek CPCB's technical advice on the ToR of the study, if required.		
23	All the Common SLF shall disclose the mandatory amount deposited in Escrow Account annually to SPCB/PCC, CPCB and display on their website. SPCB/PCC to take action in case of non-compliance	There is no Common SLF facility in U.T of Puducherry.	

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24	It is necessary that the Hon'ble NGT orders dated 30/07/2018 with regard to setting up of TSDF and taking imitate actions against erring units bestrictly complied with by the concerned State/UT Government and SPCBs/PCCs.	There is no TSDF facility in U.T of Puducherry. We are sharing the facility of Neighbouring states.
25	It is necessary that such contaminated site database is developed after due verification by SPCBs/PCCs and validation by CPCB or some expert third party, so as to ensure the reliability of such data base. The entire process of screening, verification and validation needs to be as per standard protocol and the data needs to be owned by both SPCB/PCC and CPCB, not leaving the things at state level alone.	There is no contaminated site in U.T of Puducherry. PPCC also carrying out preliminary assessments in closed down units handled HW to ensure there is no contamination.
26	Concerned SPCBs/PCCs shall identify the responsible person/industry, for each of these contaminated sites for suitable application for polluter pays principle for the remediation programme in line with the CPCB guidelines 'Implementing Liabilities for Environmental Damages & Disposal of Hazardous Waste and Penalty'.	Assessment is being carried out.
27	Both SPCBs and CPCB shall continue the process of identification of probable contaminated sites and subject them to identification criteria and decide their status as well as scope and extent of such contamination. This process is a dynamic and need to be a regular feature of enforcement.	PPCC will continue the process of identification of probable contaminated sites and verify the scope and extent of such contamination with the assistance of CPCB.
28	In case of the contaminated sites where the polluter is not identified, the State/UT Government would be required to finance	No contaminated site is identified.

	remediation of such sites to safeguard the people living in contaminated areas from adverse health effects, in terms of their constitutional responsibility to protect and improve the environment.	
29	SPCBs/PCCs need to initiate Immediate intervention measures for containing immediate threats from existing contaminated sites (in both active and inactive sites) and also further ingress of HW.	PPCC has been taking severe action on contaminating units like issue of closure direction.
30	SPCBs/PCCs and CPCB need to take cognizance of these aspects while enforcing the relevant rules and also, preparation of HW inventory and other interventions.	Once source segregation of Domestic solid waste is implemented, Domestic HW will be included in the inventory. Urban local bodies were also directed in this regard to set up Domestic HW collection centre on 12.07.2019. There are three authorized e-waste Collection Centres present in Puducherry.
31.	Each of the SPCBs/PCCs/Custom/TSDF, as listed in report, need to have at least one laboratory where all HW parameters as required under the Rules can be analyzed.	Analysis of Hazardous waste is being carried out in the Regional laboratory of CPCB, Bangalore. PPCC has submitted a proposal to CPCB on 10.10.2019 seeking financial support to procure required instrumentation.
32.	SPCBs/PCCs and CPCB needs capacity building in terms of qualified and experienced manpower and also, tools and techniques for effective governance. Committee is informed about steps being taken by SPCBs and would review the same in detail.	HW Division in PPCC consists of qualified engineers and scientist. They undergone National and International training of HW management.
33.	There is a need to sensitize state/UT Govts. About duties required to be performed by the concerned department/ agency as	PPCC had communicated the non-compliance observed in the Hon'ble NGT orders to Industries department and Labour

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	stipulated under Rule 5(1), 5(2), 5(3) and Schedule VII of HOWM Rules, 2016.	department. In view of the above a compliance report also requested to submit for preparing an integrated plan and the reply is awaited.
34.	It is necessary that Hon'ble NGT orders dated 30/07/2018 with regard to setting up of TSDF and taking imitate actions against erring units be strictly complied with by the concerned state/UT Government and SPCB/PCCs.	4815 TPA of land fillable Hazardous waste is generated in the U.T. of Puducherry. Landfillable waste are being sent to M/s Mother Earth Environ Tech Private Limited, Karnataka, Incinerable waste sent to M.s Gomiti Incinco and E-Nano Incintech, Karnataka and for Co-processing of HW is being carried out through M/s Gujarat Enviro Protection & Infrastructure Ltd (GEPIL), Tamilnadu and M/s Sandhiya Enviro-tech Systems, Tamilnadu.

6. Compliance status of the provisions of E-Waste Management Rules, 2016

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S.No	Provisions of Rules	Compliance Status as on 30.09.2019
1	Inventorization of e-waste generation	Inventory of e-waste will be prepared after the publication of the guidelines/ protocol prepared by MEITY.
2	Identification of Producers who have not obtained, EPR Authorization	<p>State GST council also been approached for identification of producers and the information is being awaited. Initially, Market surveys for fluorescent and mercury lamps were carried out and the producers were identified.</p> <p>In which some of the EPR of the Producer were missing in the circulated EPR will be compiled and communicated to CPCB.</p> <p>In addition, the advertisement in newspaper to obtain EPR Authorization was published in two dailies in Tamil and English language.</p>
3	Verification of quantity of e-waste collected by producers	There are no Corporate office of E-waste producer is located in the U.T of Puducherry. There is no authorized recycler/ dismantler within U.T. of Puducherry. This was communicated to CPCB vide letter no. 5/PPCC/E-waste/AEE/260 dated 26.06.2019.
4	Verification of systems provided by producers for collection and channelization of e-waste	There is no Corporate office of E-waste producer located in the U.T of Puducherry. Collection Points of Suspended producers and additionally other producers were also verified as per prescribed inspection format and the report is submitted to CPCB vide Letter no. 5/PPCC/E-Waste/AEE/2019/127 dated 16.05.2019, 5/PPCC/E-waste/2019 dated 31.05.2019 and 5/PPCC/E-waste/AEE/260 dated 26.06.2019.

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		It is difficult to verify all the collection point of the various Producers in U.T of Puducherry as there is shortage in manpower.
5	Verification of facilities of dismantlers and recyclers for their infrastructure and records	Currently, there is no existing facility of Dismantler and recycler within U.T of Puducherry. The information is communicated to CPCB in vide letter no. 5/PPCC/E-waste/AEE/2019/65 dated 22.04.2019 and 5/PPCC/E-waste/AEE/260 dated 26.06.2019.
6	Checking of informal trading, dismantling, and recycling of waste	PPCC has been periodically checking informal trading and recycling of e-waste in the U.T. of Puducherry. PPCC co-ordinates with District Administration to carry out quarterly drive for checking of this activity. Nodal officers have been nominated for State, District and Municipality level vide Order No. 27862/ENV.T./2019 dated 16.07.2019. A letter was also sent to the Commissioners of Municipalities and Village Panchayat's to furnish information about scrap dealers and to check for any informal activity of trading, recycling or dismantling of E-waste. Action taken report from the Local Bodies has been requested vide Letter no. 5/PPCC/E-waste/AEE/2019/334 dated 08.07.2019.
7	Facilitate collection and disposal of e-waste	PPCC advocating proper collection and disposal of e-waste. PPCC will pursue with Government of Puducherry to give incentive for setting up of e-waste collection/ recycling facilities.

	Governance frame work for monitoring compliance	Nodal officer has been designated in State, District and Municipality level as stated in the action plan. Nodal officers has been nominated in State, District and Municipality level vide Order No. 27862/ENV.T./2019 dated 16.07.2019.
8	Capacity building at district/state/CPCB level	PPCC has organized many training programmes on e-waste management to various stakeholders. PPCC will also organize capacity-building program to educate the government officials, bulk consumers, traders. In this regard, a letter has been already communicated to various Government departments in U.T of Puducherry to implement E-waste Management rules vide letter no. 5/PPCC/E-waste/AEE/2019/419 dated 25.07.2019
9	IEC plan be firmed up and executed	IEC plan will be framed and executed in consultation with the State Government. PPCC also continuously organizing E-Waste awareness programmes to Schools and government officials.
10	Strengthen system of enforcement	Enforcement mechanism will be strengthened. PPCC will submit a quarterly report on violations and enforcement actions at district level.

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7. Execution of Action Plan on Rejuvenation of Polluted River Stretches

Sl. No	Action Plan	Action Taken
1	Assessment of pollution level in various parts of the river.	Water sampling was done on 7th Jan'19 in Chunnambar and Arasalar rivers and BOD is meeting the Standard. Since Feb'19 and Mar'19 as there was no natural flow of water in the rivers water sample was not collected.
2	Inventorisation of industries located on the bank of the river and closing down of unauthorized industrial operations if any.	<p>The following Industries /Establishments are present on the bank of the Chunnambar</p> <ul style="list-style-type: none"> i) M/s Caplin Point, Suthukeny, MCP ii) M/s. Jothy Laboratory iii) M/s Pondicherry Distilleries Ltd., Ariyalayam, VCP iv) M/s Indian Oil Corporation Ltd., Thirukanchi, VCP v) M/s. Pondicherry Cancer Trust Hospital vi) M/s. Deedi Resort, (Le Pandy), Nonankuppam vii) M/s. Wind Flower, Nonankuppam viii) M/s. Chunnambar Boat House ix) M/s. Ford Service Station <p>STP of capacity 10 KLD need to be provided by M/s Pondicherry Distilleries Ltd., Ariyalayam, and M/s Indian Oil Corporation Ltd., Thirukanchi. Directions under Section 33 A of Water Act, 1974 were issued in this regard. M/s. Wind Flower Resort was closed for not providing STP.</p>

3	Identification of polluted streams which contaminates the river.	<p>Team of officers from PWD, Commissioner, VCP and DSTE have inspected the bank of Sankaraparani River and identified four stretches of sewage are mixing in the river.</p> <p>Newly established Ford car washing centre, Ariyankuppam</p> <p>Sewage from Chunnambar Boat House</p> <p>Few sewage discharge points have been identified along the Arasalar River.</p>
4	Identification of Municipal Solid Waste, Hazardous Waste and Bio-medical Waste dumping sites.	<p>Periodical inspections are being carried out to check any dumping of waste on the bank of rivers.</p> <p>Sign board of not to dump any type of waste on the river bank is erected.</p>
5	Installation / upgradation of ETP/STP in the industries.	<p>Necessary directions were issued under section 33 A of Water (P&CP) Act, 1974 to the following establishment based on the inspection/gap analysis</p> <ol style="list-style-type: none"> 1. M/s. Wind Flower Resort 2. M/s. Ford Car Show Room 3. M/s. Pondicherry Cancer Trust <p>Electricity connection in M/s. Wind Flower Resort has been disconnected for failure in providing STP.</p>
6	Provision of STP in the habituated area of river bank.	<p>WAPCOS, Chennai has been entrusted the task of preparation of DPR for establishment of STP in Villiyanur, Puducherry and Karaikal.</p> <p>Puducherry Tourism Development Corporation has been directed on 01.04.2019 to install STP to treat the waste water generated in Chunnambar Boat house. Necessary action will be taken by PTDC after getting the boards of Directors approval.</p>

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7	Eradication of open defecation on the River Bank.	<p>In the area along the river banks, Pondicherry Municipality has constructed 1447 individual household toilets. The Commune Panchayats have constructed 47 community toilets and 12 public toilets to ensure ODF.</p> <p>1836 toilets were provided by DRDA. Construction of additional toilets are under progress.</p> <p>Sensitization on ODF is being undertaken by DRDA in all GPS lying in the river bank continuously.</p>
8	Arresting and Mining	<p>Constitution of special environmental surveillance task force for Puducherry.</p> <p>The team Inspected on 10th April, 2019 at Sankaraparani River bed, Odiyampet Village - no illegal mining was done at Sankaraparani River bed, Odiyampet Village.</p> <p>DCR (South) has imposed 144 on 1st April, 2019 prohibiting lorries, vans, two wheelers, bullock carts and any similar load carrying vehicles (except the vehicles relating to funeral) from entering into the areas surrounding the Sankaraparani River.</p>
9	Development of Green belt	<p>Forest Department has planted 2000 mangroves plant on the bank of Chunnambar.</p> <p>Project proposal has been received dt. 31.07.2019 at the cost of Rs. 2.8 lakhs from the Dept. of Ecology and Environmental Science, Pondicherry to assess the efficacy of River cleaning programme.</p>

10	Developing Information Education and Communication programmes (IEC).	Dedicated whatsapp group "Save Chunnambar and Arasalar" has been formed. Through Street play and Puppet show , importance of protection of Chunnambar and Arasalar will be carried out
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8. Non-attainment cities (Air Pollution)

Air quality data monitored under National Air Quality Monitoring Programme (NAMP) are within the prescribed standard limit of 24 hourly average and annual average of National Ambient Air Quality Standards set by CPCB. Based on the air quality data monitored, Puducherry is not covered under non-attainment cities and no critical polluted areas identified by CPCB.

9. 100 Industrial Clusters (O.A. No. 1038/2018)

No critically polluted or severely polluted area has been identified by CPCB in the U.T. of Puducherry.

10. Status of STP and Reuse of treated water (O.A. No. 593/2017)

Enclosed as Annexure -5
Action Plan for Utilization of Treated Sewage water is in near completion

11. Status of CETP

No Common Effluent Treatment Plant is present in the U.T. of Puducherry

Status of ETP

Enclosed as Annexure-6

12. Ground water extraction /Contamination/ Re-charge

Government of Puducherry has initiated various measures for the conservation and protection of Ground water resources. Sinking of Bore well within 6 km from the coast has been prohibited vide G.O.Ms.No.16/Ag. Dt.13.05.1991. Govt. has taken policy decision of not to encourage water based industries in the U.T .of Puducherry. Many check dams have been constructed in the rivers for recharge of ground water.

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13. Air Pollution including Noise Pollution

The calculated AQI values for 24 hourly average concentrations are categorized as good to Satisfactory for the year 2018 at all the six locations. The Prominent parameter is PM10. The AQI value calculated for the two cities for PM10 showed 82.1 % of AQI value i.e. 463 AQI values in the U.T of Puducherry out of total 564 AQI values revealed good air quality. 17.9 % of AQI value i.e. 101 AQI values showed satisfactory air quality.

Noise Pollution

Action Plan for Control of Noise Pollution has been prepared and submitted to CPCB 04.07.2019.

14. Illegal Sand Mining (O.A. No.173 of 2018)

Task Force to deal with Illegal sand mining has been constituted on 03.11.2015 under the Chairmanship of Deputy Collector (Revenue). The Task Force periodically conducting inspection on the river bed and takes penal action against violators.

15. Rejuvenation of water bodies (O.A. No. 325 of 2015)

Preliminary information sought by CPCB regarding restoration of water bodies was submitted vide letter dated 04.07.2019. Further the guidelines published by CPCB on restoration of water bodies has been circulated to District Collector and other executing agencies like PWD, LAD and Commune Panchayat for preparation of action plan. The regional committee has been constituted by District Collector, Puducherry for preparing action plan for restoration of all water bodies. Identification of all water bodies and issues related to them and preparation of action plan is under progress.

Under National Adaptation Fund for Climate Change Programme, 25 Tanks and 32 Village ponds are being rejuvenated in Puducherry region.

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ANNEXURE - I

Registered with the Registrar
of Newspapers for India
under No. 10410



Registered No. PY/44/2018-20
WPP No. TN/PMG(CCR)/WPP-88/2018-20

Dated : 2-8-2019

Price : ₹ 3-00

புதுச்சேரி மாநில அரசிதழ்

La Gazette de L'État de Poudouchéry The Gazette of Puducherry

PART - I

சிறப்பு வெளியீடு

EXTRAORDINAIRE

EXTRAORDINARY

அதிகாரம் பெற்ற
வெளியீடு

Publiée par
Autorité

Published by
Authority

விலை : ₹ 3-00

Prix : ₹ 3-00

Price : ₹ 3-00

எண்	புதுச்சேரி	வெள்ளிக்கிழமை	2019 ஆம் ஆகஸ்ட் மீ 2
No.	125 Poudouchéry	Vendredi	2 Août 2019 (11 Sravana 1941)
No.	Puducherry	Friday	2nd August 2019

GOVERNMENT OF PUDUCHERRY
CHIEF SECRETARIAT (ENVIRONMENT)

(G.O. Ms. No. 18/Envt./2019, Puducherry, dated 30th July 2019)

NOTIFICATION

Whereas, polythene/plastic carry bags, plastic disposable cups and other single use plastic items are being used widely in the Union territory of Puducherry;

And whereas, polythene/plastic carry bags, plastic disposable cups and plastic sheets used for cooked food packing, plastic plates, water pouches, plastic straw and Styrofoam plates, cups and other single use plastic articles which are non-biodegradable, choke drains and sewerages and pollute air, water and soil and affect aquatic organism. Polythene bags are also being used to deliver food stuff and therefore, pose a huge health hazard to the public;

And whereas, the collection and disposal of single use plastic articles are great challenge in waste management. These articles are detriment for composting process of other organic waste;

[1889]

And whereas, the Government of India has notified the Plastic Waste Management Rules, 2016, wherein, manufacture, import, stocking, distribution, sale and use of carry bags, plastic sheets and cover made of plastic sheets of less than fifty micron in thickness have been prohibited;

And whereas, as the Government of Puducherry had already prohibited usage, sales and stocking of polythene or plastic carry bag, disposal cups and plates of thickness 50 microns (or) below of size less than 8 × 12 inches in the Union territory of Puducherry, *vide* G.O. Ms. No. 20/Envt./2009, dated 9-12-2009 of the Chief Secretary (Environment), Government of Puducherry and published *vide* Extraordinary Gazette Part-I, No. 97, dated 9-12-2009;

And whereas, it is brought to the notice of the Government that inspite of the abovesaid notification, the usage of single use carry bags and plastic disposable cups could not be eliminated completely;

And whereas, Article 48-A of the Constitution of India, *inter alia*, envisages that the State shall endeavor to protect and improve the environment;

And whereas, Article 51-A (g) of the Constitution of India stipulates that it shall be the duty of every citizen of India to protect and improve the natural environment;

And whereas, as per the provisions of sub-rule 3 (a) of rule 4 of the Environment (Protection) Rules, 1986, the public notice, dated 8-2-2019 was given by providing 15 days time in the leading dailies seeking views/suggestions/objections on this notification;

And whereas, all the views/suggestions/objections received in pursuant to the notification within the aforesaid period have been duly considered by the Government of Puducherry.

Now, therefore, the Government of Puducherry hereby directs the following, namely:—

The Directions

1. The following single use plastic items shall not be manufactured, supplied, sold, stocked, distributed, used and transported in the Union territory of Puducherry :

- (i) Polythene/Plastic/Polypropylene carry bags;
- (ii) Polythene/Plastic/Styrofoam (Thermocol) cups;
- (iii) Polythene/Plastic/Styrofoam (Thermocol) plates;
- (iv) Plastic sheet pouches used for cooked food wrapping;
- (v) Plastic sheets used for spreading on dining table;
- (vi) Water pouches;
- (vii) Plastic straw;
- (viii) Plastic flag.

2. Provided that the plastic used for the following purposes are exempted:—

- (i) Plastic sheet used for Industrial Packing;
- (ii) Plastic sheet used for packing of pulses, cereals, medicine and milk;
- (iii) Multilayered packaging materials;

(iv) Plastic bag of more than 40 × 50 cm in size used for collection and disposal of Solid and Biomedical waste;

(v) Plastic bags and sheets used in Horticulture nurseries.

Explanation 1 : "Plastic" means, material which contains as an essential ingredient of high polymer such as polyethylene terephthalate, high density polyethylene, vinyl, low density polyethylene, polypropylene, polystyrene resins, multi-materials like acrylonitrile butadiene styrene, polyphenylene oxide, polycarbonate and polybutylene terephthalate.

Explanation 2 : "Use and throwaway plastic" means, items such as plastic carry bags or plastic flags, plastic sheets used for food wrapping, spreading on dining table, etc. plastic plates, plastic coated tea cups and plastic tumbler, water pouches and packets, plastic straw irrespective of thickness.

Explanation 3 : "Plastic sheet" means, one-time use and throw sheet made of plastic.

Explanation 4 : "Carry bag" means, bag made from plastic material, used for the purpose of carrying or dispensing commodities which have a self carrying feature but, do not include bag that constitute or form an integral part of the packaging in which goods are sealed prior to use.

Explanation 5 : The word "compostable plastic" means, plastic that undergoes degradation by biological process during composting to yield Carbon di-oxide, water, inorganic compounds and biomass at a rate consistent with other known compostable materials, excluding conventional petro-based plastics, and does not leave visible, distinguishable or toxic residue.

3. The following Officers shall implement these orders in their respective jurisdiction, namely:-

- (i) The Member-Secretary, Puducherry Pollution Control Committee;
- (ii) The Commissioners of the respective Municipalities/Commune Panchayats;
- (iii) The Tahsildars of Department of Revenue and Disaster Management;
- (iv) The Food Inspector, Department of Food Safety;
- (v) The Revenue Officers of the respective Municipalities;

4. The Member-Secretary, Puducherry Pollution Control Committee, shall act as the Coordinator to implement the abovesaid orders. The Chairman and the Member-Secretary are authorized to lodge complaints under section 19 of the Environment (Protection) Act, 1986 *vide* Notification No. S.O. 394 (E), dated 16-4-1987, as further amended *vide* Notification No. S.O. 624 (E), dated 3-9-1996.

5. This notification shall come into force with effect from the date of its publication in the Official Gazette.

(By order of the Administrator)

P. PARTHIBAN, I.A.S.
Secretary to Government (Environment).

online publication at "<https://styandptg.py.gov.in>"
Published by The Director, Government Press
Printed at: Government Central Press, Puducherry.
Posted at: Puducherry HPO on every Tuesday

MINUTES OF THE MEETING CONDUCTED BY THE DISTRICT COLLECTOR ON 17.09.2019 IN THE CHAMBER OF THE COLLECTOR AT 05.00 PM REGARDING BIO-MEDICAL WASTE MANAGEMENT IN PUDUCHERRY DISTRICT.

The District Collector convened a meeting with the members of the District Bio Medical Waste Management Monitoring Committee and briefed the direction of Hon'ble National Green Tribunal in the matter O.A.No.710 regarding Bio Medical Waste Management.

2. The details of members who attended the meeting is enclosed as Annexure.
3. The District Collector suggested to have Bio Medical waste generation details once in fifteen days and its disposal. He also emphasized to conduct various awareness programme on source segregation on bio medical waste in the health care facilities.
4. The Indian Medical Association(IMA), President suggested to create separate whatsapp group for this monitoring committee in order to ensure proper bio medical waste management.
5. The Deputy Director(PH) informed that the bio medical waste is not being periodically collected in the public health located in remote area. The District Collector directed to Common Bio-Medical Waste Treatment Facilities to ensure proper collection as specified in the Bio-Medical Waste Management Rules, 2016.
6. The committee decided to conduct inspection to health care facilities in order to examine the efficacy of collection and treatment of bio medical waste. The District Collector also requested the Regional Administrators of Mahe and Yanam to conduct similar review meeting once in fifteen days.
7. The District Collector directed all the health care facilities shall register with Directorate of Medical Services under the provisions of Clinical Establishment Act, 2010. Senior Environmental Engineer informed that a public notice have been given in the Hindu daily dated 17.09.2019 in this regard.
8. The meeting ended with thanks to the Chair.


Dr. G. RAGUNATHAN
MEMBER SECRETARY.

To

The All Members.

MINUTES OF THE MEETING OF THE DISTRICT LEVEL TASK FORCE ON THE IMPLEMENTATION OF BIOMEDICAL SOLID WASTE MANAGEMENT GUIDELINES WITH REFERENCE TO THE ORDERS OF THE NATIONAL GREEN TRIBUNAL, NEW DELHI IN KARAİKAL DISTRICT HELD ON 24.09.2019

The District Collector convened a meeting with the members of the District Bio Medical Waste Management Monitoring Committee and briefed the directions of the Hon'ble National Green Tribunal in the matter of O.A. No. 710/2017 with O.A. No. 711/2017 with O.A. No. 712/2017 with O.A. No. 713/2017 on Bio Medical Waste Management (BMWM) in Karaikal District.

The District Collector suggested to have effective co-ordination amongst the line departments and all Hospital Health Care Facilities (HCFs) for administration, careful planning, monitoring, periodic review, and control disposal operations.

The Deputy Director (Imm) & Commissioner, Karaikal Municipality and Department of Science, Technology & Environment (DSTE) / Puducherry Pollution Control Committee (PPCC) shall ensure circulation of enough copies of BMWM rules guidelines for implementation of the same in clinical departments; responsibilities of individual professionals will be highlighted in these guidelines; Liaise with the officer in charge BMW for effective monitoring and reporting errors in implementation of BMW management; allocate sufficient financial & manpower resources to ensure efficient and effective implementation of the BMWM. To procure colour coded bags, containers & any other material required for BMWM work as per requisite & make them available in all patient care areas; designate one nursing personnel in charge of biomedical waste management; conduct surprise rounds and review and evaluate the BMW management at all levels from generation and segregation to final disposal. An inspection schedule may be drawn in this regard.

The Deputy Director (Immunisation) shall ensure a proper Inventory of all the clinical establishments in Karaikal District who handle Biomedical Waste in their premises with complete details of the establishment and ensure they are registered under Clinical Establishment Act. The inventory of HCFs may be furnished within one month. Where the inventory is incomplete the same may also be completed within this period.

The Quantity of the bio-medical waste generated in each of these establishments needs to be properly documented and updated (at least quarterly) and shall be made available during next review meeting.

As per BMWM Rules, 2016, Health Care Facilities (HCFs) are required to obtain authorisation under said rules irrespective of quantity of biomedical waste generation. Hence the DD(Imm), PPCC shall jointly inspect all the HCFs in Karaikal District for authorisation and registration. The DD(Imm) & PPCC shall facilitate for entering into MoU by the HCFs in Karaikal District with the Common Biomedical Waste Treatment Facilities and ensure proper renewal. Appropriate action shall be taken against defaulting HCFs as per rules.

The other institutions such as Veterinary Hospitals, AYUSH hospitals shall also be monitored in this regard.

The Commissioners of Local bodies shall monitor and inspect the municipal solid waste and take penal action against erring HCFs for dumping of bio-medical waste alongwith MSW. Repeat offenders shall be dealt with stringently.

Training and Awareness: The hospital authorities concerned and the DD(Imm), Karaikal shall organize "Awareness Programme"; organize training programmes for medical professionals, nursing professionals and sanitation professionals; To ensure that all doctors, clinical and non-clinical staff in their respective departments are aware of & trained in waste management procedures as prescribed under BMW Guidelines. Nursing personnel form the most important part of hospital staff and are the main persons who have to observe segregation and proper management of waste at source. They should ensure proper segregation of waste, proper storage and handling by the ward staff, sanitary workers etc. They should realize the importance of the protocol for patients', waste handlers' and their own well being and also well being of the society in general. They should also be well aware of the ill effects if any short cuts are taken.

The services of Indian Medical Association (IMA), Karaikal Chapter shall be utilised for providing Training Programme. IMA shall organise meeting of medical professionals in Karaikal District for sensitizing HCFs and to impart training.

A Whatsapp Group for effective communication of the developments in BMW in Karaikal District may be formed.

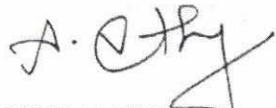
The service provider of the common biomedical waste treatment facility at Puducherry shall be kept in loop and instructed to take appropriate steps for prompt registration / renewal of HCFs. The service provider shall open their field office at Karaikal District for effective co-ordination. The service provider shall maintain inventory and update all the data in it.

The request of the private HCF representatives for issue of Registration Certificate with 5 year validity, similar to Tamil Nadu, may be taken-up by the DD(imm) –cum- Local Health Authority at appropriate level. A file may be put up to consider the request of the private HCFs. A separate file may also be initiated for reviewing the registration charges for smaller HCFs viz., laboratories in rural areas by the DD (Imm) and take-it up with the appropriate authority.

The hospitals and clinical establishments shall follow important precautions as per protocol. Segregation of infectious waste should be done early. Heavy duty gloves should be worn while handling infectious waste. Colour coding should be strictly adhered to. Infectious and non-infectious waste should never be allowed to mix. Bags should be tied when they are to be removed for transportation. While handling Blood spills and blood collection at hospitals, labs, clinics, homes, sufficient care shall be taken for its safe disposal.

The Collector concluded that BMW needs special handling and treatment as it is highly infectious / hazardous and can pose a serious threat to human health if not managed in a scientific manner. HCFs in Karaikal district and the authorities concerned shall work in a co-ordinated manner for its effective management as per the Hon'ble National Green Tribunals orders.

The meeting ended with vote of thanks to the Chair.


(A. VIKRANTH RAJA, I.A.S.)
COLLECTOR

To
All Concerned
The Deputy Director (Immunisation), Karaikal – For co-ordination and follow-up action.
The Programme i/c, DSTE / PPCC, Karaikal - For co-ordination and follow-up action

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ANNEXURE - IV



PUDUCHERRY POLLUTION CONTROL COMMITTEE

PUBLIC NOTICE

ATTENTION TO THE HEALTH CARE FACILITIES

As per the NGT order dated 15.07.2019 in O.A.No.710 of 2017, all the Health Care Facilities have to apply and obtain Consent under the Water (Prevention & Control of Pollution) Act, 1974 as amended and under the Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under Biomedical Waste Management Rules, 2016 as amended. Failure to comply with the above will be subjected to levy of Environmental Compensation.

As per rule 10 of the Biomedical Waste Management Rules, 2016, "every occupier or operator handling bio-medical waste, irrespective of the quantity shall make an application in Form II to the Puducherry Pollution Control Committee for grant of authorisation and the prescribed authority shall grant the provisional authorisation in Form III and the validity of such authorisation for bedded health care facility and operator of a common facility shall be synchronised with the validity of the consents". Further, the authorisation will be one time for non-bedded occupiers.

Hence, all the Health Care Facilities (hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institutions, health camps, medical or surgical camps, vaccination camps, blood donation camps, first aid rooms of Schools, forensic Laboratories and Research Labs) have to apply and obtain Consent under the Water (Prevention & Control of Pollution) Act, 1974 as amended and under the Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under Biomedical Waste Management Rules, 2016 immediately.

Failure to comply with the above within the stipulated time will be subjected to levy of compensation, Closure of the unit and disconnection of power supply.

**MEMBER SECRETARY
PUDUCHERRY POLLUTION CONTROL COMMITTEE**

ANNEXURE – V

SEWAGE TREATMENT PLANT

Sl.No	Name of the unit	Compliance status	Remarks
OULGARET COMMUNE			
1	M/s. Tenneco Automotive Private Limited. B-80-84 & B-91-95, 3rd Main Road, 12th Cross, PIPDIC Industrial Estate, Puducherry.	Complied	
2	M/s JAM Hotels and Resorts Pvt Ltd, R.S NO.13/1A/1,100 ft Road, Thilagarnagar, Rajiv Gandhi Square, Puducherry	Complied	
3	M/s Mohan breweries and Distilleries Ltd	Complied	
4	Karuvadikuppam, PWD STP	Complied	
5	PWD STP at Kanagan Lake	Not Complied	Direction Issued
6	Ginger Hotel, STP	Complied	
7	Hotel Tamizh Park, Mettupalayam, Puducherry	Not Complied	Direction Issued
PONDICHERRY MUNICIPALITY			
8	M/s. Hotel Anandha Inn (P) Ltd., S.V. Patel Salai, Puducherry Municipality, Puducherry.	Complied	
9	M/s. Shopping Mall-Cum-Multiples Building, Puducherry cuddalore main road, Puducherry Municipality, Puducherry. (M/s. Providence Mall, Mudaliarpet)	Complied	
10	M/s. Hotel Athithi, S.V. Patel Salai, Puducherry Municipality, Puducherry.	Complied	
11	M/s. Hotel N.S.R. Private Limited, No.252, Lenin street, Kosapalayam, Puducherry Municipality, Puducherry.	Complied	
12	M/s. Hotel Surguru, S.V. Patel Salai, Puducherry Municipality, Puducherry.	Complied	
13	The Venugopal Inn, M/s. Hotel Sunway Manor, Mudaliarpet, Puducherry Municipality, Puducherry.	Complied	
14	M/s. Shenbaga Convention Centre, No. 434, M.G. Road, Puducherry Municipality, Puducherry.	Complied	

15	M/s. Pondicherry Institute of Hotel Management and Catering Technology, Murungapakkam, Puducherry Municipality, Puducherry.	Complied	
16	M/s. The Promenade Hotel, (A Hidesign Hotel), No. 23, Goubert Avenue, Puducherry Municipality, Puducherry.	Complied	
17	PWD, Common Sewage Treatment Plant, Depurayapet, Puducherry Municipality, Puducherry.	Not Complied	Direction Issued
BAHOUR COMMUNE			
18	M/s. Sree Manakula Vinayaga Chemicals, R.S.No89/1-B,90/4-A, Panithittu Road, Kirumampakkam, Bahour Commune, Puducherry.	Complied	
19	M/s. Godrej Consumer Products Ltd.,Cuddalore road, Kattukuppam, Bahour Commune, Puducherry.	Complied	
20	M/s. Hindustan Unilever Ltd., (Tea factory), No.9(3),Cuddalore road, Kirumampakkam, Bahour Commune, Puducherry.	Complied	
21	M/s. Suresoft Systems Pvt. Ltd., R.S.No.151/7/A, Pandy to Cuddalore road, Pillaiyarkuppam, Bahour Commune, Puducherry.	Complied	
22	M/s. Packaging India Pvt. Ltd., (An Amcor Group Company), Kandampet Village. Manampet post, Bahour Commune, Puducherry.	Complied	
23	M/s. TPRS Enterprises Pvt. Ltd., Kanniakoil, Manampet road, Bahour Commune, Puducherry.	Complied	
24	M/s. Mahindra Holidays & Resorts India Pvt. Ltd., R.S.No.200,201, Valluvar Medu, Manampet Village, Bahour Commune, Puducherry.	Complied	
25	M/s.Rohit India Unit-II, R.S.No.153 ,Manampetveli, Bahour Commune ,Puducherry.	Complied	
26	M/s.E-Mox Manufacturing Pvt.Ltd., Manampet, Kattukuppam, Bahour commune,Puducherry.	Complied	
ARIANKUPPAM COMMUNE			
27	M/s Prist University	Not Complied	Not complied , Direction issued on 29.07.2019, Show cause notice issued on 04.10.2019

28	M/s The Wind Flower, (formerly M/s Bebs Resort Pvt Ltd.) Manavelly Revenue Village, Maraimalai Adigal Street, Chinnaveeram Patinam, Ariyankuppam Commune, Puducherry	Not Complied	Non complied, Closure order issued on 05.08.2019.
29	M/s Joy's the Beach Resort (Earlier Le Pondy Resorts Pvt. Ltd /Deedi Resorts Pvt. Ltd) at R.S. No. 48/2, 48/3A, 48/3B1, 48/3B2, Poornankuppam Village, Ariyankuppam Commune Panchayat, Puducherry	Complied	
30	M/s RKN Resorts, Poornankuppam Village, Ariyankuppam Commune Panchayat, Puducherry	Complied	
31	M/s ocean park, Edayarpalayam, Puducherry	Complied	
MAHE MUNICIPALITY			
32	Regant Hotels, Mahe	Complied	
33	Velvet Bar and Restauraunt, pandakkal	Complied	
34	Theertha hotel, Mahe	Complied	
35	Ashwati Guest house and Restauraunt, Mahe	Not Complied	Yet to install , direction issued on 25.06.2019
YANAM MUNICIPALITY			
36	M/s. Seasons Health Care Ltd., Ward-F, Block-4, T.S.No.8/2 & 8/4, R.S. No. 100/2 & 100/4, Sitharam Nagar, Adavipolam, Yanam - 533 464	Complied	
KARAIKAL MUNICIPALITY			
37	M/s. Godrej Consumer Products Ltd., R.S.No. 239/3, 239/4, 240/5 & 240/6, Kurumbagaram, Nedungadu Commune, Karaikal,	Complied	
38	M/s. Godrej Consumer Products Ltd., R. S. No. 245/1A & 2A, 245/3, 245/4, Sethur, Thirunallar Commune, Karaikal,	Complied	
39	M/s. H & R Johnson (India) Ltd., Plot. No. 143, Thennangudy, Sellur Post, Thirunallar Commune, Karaikal.	Complied	
40	M/s. Jyothy Laboratories Limited, No. 131, Peralam Main Road, Thirunallar Commune, Karaikal	Complied	
41	M/s. Karaikal Port Private Limited, Keezhavanjore Village, T.R.Pattinam Commune, Karaikal	Complied	

MANNADIPET COMMUNE			
42	M/s. Appasamy Associates.R.S. No. 112, Thiruvandarkoil, Mannadipet Commune, Puducherry.	Complying	
43	M/s. Godrej Saralee Ltd., Nallur, Puducherry	Complying	
44	M/s. Jyothy Laboratories, Thenthampakkam, Mannadipet Commune, Puducherry.	Not-complying	Direction issued on 21.06.2019
45	M/s. Poclain Hydraulics Pvt. Ltd	Complying	
46	M/s. Ravikumar Distilleries, Puducherry.	Complying	
47	Deepak Cables (I) Ltd, Whirlpool Road, Thiruvandarkoil (closed)	Closed	Closed
48	Rane Brake Lining Limited, Sanyasikuppam Puducherry	Not-complying	Direction under process
49	M/s. Lucas TVS Ltd, Kothapurinatham, Thiruvandarkoil, Puducherry.	Complying	
50	M/s. Motherson Automotive Technologies and Engineering, Thirubhuvanai Puducherry	Complying	
51	M/s. Motherson Sintermetal Technology Ltd, Thirubhuvanai, Puducherry.	Not-complying	Direction under process
52	M/s. Meenakshi Industries, Thethampakkam,Puducherry	Complying	
53	M/s. Marico Limited, Thirubhuvanai, Puducherry.	Complying	
54	M/s. Pondicherry Agro Foods (P) Ltd, Thiruvandarkovil Puducherry.	Complying	
55	M/s. RSWM Limited, Thirubhuvanai,Puducherry.	Closed	Closed
56	M/s. Sar Ispat Pvt. Ltd, Kalitherthalkuppam Puducherry.	Closed	Closed
57	M/s. Suzlon Energy Ltd, ThiruvandarkovilPuducherry	Complying	
58	M/s. Whirlpool of India Ltd, Thirubhuvanai, Puducherry	Complying	
59	M/s. Wipro Ltd, Thiruvandarkovil	Closed	Closed
60	M/s. Axon Revocoat India Pvt . ltd, Thirubhuvanai, Puducherry	Complying	

61	Sri Balaji Industries Thriuvandarkoil	Not Complying	Direction issued on 17.06.2019
NETTAPAKKAM COMMUNE			
62	M/s MRF Ltd., Eripakkam Puducherry	Complied	
63	M/s Sundaram Fasteners, Korkadu village, NCP, Puducherry	Complied	
64	M/s Abhirami Soap works R.S.No. 93/2, 1A & 1B, Sembiyapalayam Village, Embalam Main Road, Korkadu Post, Puducherry - 605 110.	Complied	
65	M/s Lucas TVS Ltd., R.S. No.40, 45-50, 52&63, Eripakkam Village, NCP, Puducherry	Complied	
66	M/s India Nippon Electricals Limited, Karikalambakkam, NCP, Puducherry	Complied	
67	M/s Manatec Electronics, R.S. No. 90/2, 104/1, 104/2, 104/3, Karikkalambakkam, Nettapakkam Commune, Puducherry-605007	Complied	
68	M/s Fine wood Products, R.S. No. 99/2 & 99/3, Madukarai Village, Puducherry.	Complied	
69	M/s Snam Alloys Pvt. Ltd. Kariamanickkam village Nettapakkam Commune	Complied	
VILLIANUR COMMUNE			
70	M/s. Nilkamal Limited, R.S. No. 19/3 pt., Olavaikkal, Villianur Commune Panchayat, Puducherry	Complied	Complies with discharge standards
71	M/s. Larsen & Toubro Limited – Form Work & Timber Shop Unit, Mylam Road, Sedarapet, Villianur Commune, Puducherry	Complied	Complies with discharge standards
72	M/s. Larsen & Toubro Limited – TLT Unit, Mylam Road, Sedarapet, Villianur Commune, Puducherry	Complied	Complies with discharge standards
73	M/s. Siechem Technology Pvt. Ltd., R/s. No. 104/8 & 105/7, Sedarapet Main Road, Sedarapet, Villianur Commune, Puducherry	Complied	Complies with discharge standards

74	M/s. Eaton Power Quality Pvt. Limited, No. 2, EVR Street, Sedarapet, Villianur Commune, Puducherry.	Complied	Complies with discharge standards
75	M/s. Crimson Metal Engineering Company (P) Ltd., Sedarapet Industrial Estate, Mailam Road, Puducherry	Complied	Complies with discharge standards
76	M/s. SPI Technologies India Pvt. Ltd., Gothi Industrial Estate, R.S. No. 4/5 & 4/6, Vazhudavur Road, Kurumbapet, Revenue Village, Puducherry	Complied	Complies with discharge standards
77	M/s. Kohinoor Printers Private Limited, R.S. No. 35/1-4, Volantriate Farm Road, Thuthipet, Villianur Commune Panchayat, Puducherry.	Complied	Complies with discharge standards

ANNEXURE - VI

EFFLUENT TREATMENT PLANT

Sl.No	Name of the Unit	Compliance Status	Remarks
OULGARET COMMUNE			
1	M/s. Foseco India Ltd, MSI Area PIPDIC Industrial Estate, Mettupalayam. Puducherry.	Complied	
2	M/s. Ucal Fuel Systems Limited (Plant 2) A-98, A-100, A-107, PIPDIC Industrial Estate, Mettupalayam, Puducherry.	Complied	
3	M/s. Ucal Fuel Systems Limited (Plant 9) Plant 9 ,B 132, B 133, PIPDIC Industrial Estate, Mettupalayam, Puducherry.	Complied	
4	M/s. Universal Pharmaceuticals Pvt. Ltd. A 38, 18th Cross PIPDIC Industrial Estate, Mettupalayam, Puducherry.	Complied	
5	M/s. Swathi Organics Specialty Pvt. Ltd. A35 A36, PIPDIC Industrial Estate, Mettupalayam, Puducherry.	Complied	
6	M/s Guru Paper Mills Pvt Ltd, B-176, PIPDIC Industrial Estate, Mettupalayam, Puducherry	Complied	
7	M/s Richy Rich, A-127, 28th Cross, PIPDIC Industrial Estate, Mettupalayam, Puducherry	Complied	
8	M/s Natural Capsules Limited, R.S No.84, Perambai road, Pitchaveerampet, Oulgaret Municipality, Puducherry	Not Complied	Direction issued for non compliance
9	M/s Sri Venkateshwara Sizing and Processing Mills , A31 32, 10thCross, PIPDIC Industrial Estate, Mettupalayam, Puducherry	Complied	
10	M/s Sivagami Color Processors, R.S. No.59/2-A, 59/2-B, PIPDIC Industrial Estate, Mettupalayam, Puducherry.	Not Complied	Direction issued for non compliance
11	M/s The Flavors India (P) Ltd, C-5 & 14, PIPDIC Industrial Estate, Mettupalayam, Puducherry	Complied	
12	IKON Associates, No 8 IV cross, PIPDIC Industrial Estate, Mettupalayam, Puducherry	Complied	

13	Brightnex Pvt Ltd, Thattanchavady, Puducherry	Not Complied	Direction issued for non compliance
14	Sun Fab, Plot NO B67, 68, VII cross road, PIPDIC industrial estate, Mettupalayam, Industrial Estate, Puducherry	Not Complied	Direction issued for non compliance
15	Solara Active Pharma Sciences Pvt. Ltd., Kalapet	Complied	
16	Chemfab Alkalis Pvt. Ltd., Kalapet	Complied	
PONDICHERRY MUNICIPALITY			
17	M/s. Sri Aurobindo Ashram Handmade Papers, No. 50, S.V. Patel Salai, Puducherry Municipality, Puducherry.	Complied	
18	M/s. KUN HYUNDAI, (Kun Auto Co.Pvt.Ltd.), Cuddalore main road, Murungapakkam, Puducherry Municipality, Puducherry.	Complied	
BAHOUR COMMUNE			
19	M/s. Lanson Motors Pvt. Ltd., R.S.No.53/1A & 53/3, Pandy to cuddalore main road, Kirumampakkam, Bahour Commune, Puducherry.	Complied	
20	M/s. Bio Genomics Ltd., No.139, Manapet road, Kanniakoil, Bahour Commune, Puducherry.	Complied	
21	M/s. Schangalaya Motors, R.S.No.105/2, Pillaiyarkuppam Main road, Bahour Commune, Puducherry.	Complied	
22	M/s. Schakralaya Motors, R.S.No.52/2, Cuddalore to Pandy road, Kirumampakkam, Bahour Commune, Puducherry.	Complied	
23	M/s. TPRS Enterprises Pvt.Ltd., Kanniakoil Manapet Road, Bahour Cmmune, Puducherry	Complied	
24	M/s. Godrej consumer Product Ltd., Kattukuppam, Bahour commune, Puducherry	Complied	
ARIANKUPPAM COMMUNE			
25	General Optics (Asia) ltd	Complied	
26	Sarvesh ford	Not Complied	Non complied, Direction issued on 05.07.2019, Show cause notice issued on 03.09.2019.
YANAM MUNICIPALITY			
27	M/s. Sree Srinivasa Papers, Adavipolam, Yanam.	Complied (Zero Discharge)	

KARAIKAL MUNICIPALITY			
28	M/s. Ammaiya Milk Dairy, 172/1A/2, Nedungadu Main Road, Melakasakudy, Karaikal.	Complied	
29	M/s. Chemplast Sanmar Ltd., R. S. No. 37 - 40, Melavanjore Village, T. R. Pattinam Commune, Karaikal	Complied	
30	M/s. Jyothy Laboratories Limited, No. 131, Peralam Main Road, Thirunallar Commune, Karaikal	Complied	
31	M/s. Karaikal Port Private Limited, Keezhavanjore Village, T.R.Pattinam Commune, Karaikal	Complied	
32	M/s. Karaikal Port Private Limited, Keezhavanjore Village, T.R.Pattinam Commune, Karaikal	Complied	
33	M/s. Karaikal Port Private Limited, Keezhavanjore Village, T.R.Pattinam Commune, Karaikal	Complied	
MANNADIPET COMMUNE			
34	M/s. Aeon Formulation, R.S. No. 515/1, Vinayagar koil street, Thirubhuvanai, Puducherry	Complying	
35	M/s. Baksen Pharmaceuticals (P) Ltd, R.S. No. 156/1, Thirubhuvanai Palayam, Puducherry	Complying	
36	M/s. GKM new Pharma., PIPDIC Electronic Estate, Thirubhuvanai, Mannadipet Commune, Puducherry.	Not complying	Direction issued on 08.04.2019
37	M/s. Jyothy Laboratories, Thenthampakkam, Mannadipet Commune, Puducherry.	Complying	
38	M/s. Skan Research lab Pvt. Ltd R.S. No. 3/7B, Pandy to Villuppuram Road, Puducherry.	Complying	
39	M/s. Supreme Industries Ltd. Unit -II, R.S. No. 90,91, Sanyasi Kuppam, Mannadipet Commune, Puducherry.	Complying	
40	M/s. Poelain Hydraulics Pvt. Ltd	Complying	
41	M/s. Pondicherry Co-operative Sugar Mill.	Closed	
42	Winner Dairy, Kalitheerthalkuppam	Complying	
43	Bymaa Laboratories	Complying	
44	Best Care Formulation(P) Ltd, B15, PIPIDIC Electronic Park, Thirubhuvanai, Puducherry	Complying	
45	TTK protective Devices Ltd Thiruvandarkoil, Puducherry	Complying	

46	Caplin Point Laboratories, R.S.No. 85/3, Suthukeni, Puducherry	Complying	
47	Rane Brake Lining Limited,Sanyasikuppam Puducherry	Complying	
48	Indo French Laboratories, Thiruvandarkoil, Puducherry.	Complying	
49	M/s. Dr. Milton Laboratories Pvt. Ltd, Sanyasikuppam, Puducherry	Complying	
50	M/s. Motherson Sintermetal Technology Ltd, Thirubhuvanai, Puducherry	Not complying	Direction under process
51	M/s. Micro Lab (Unit – III) , Thirubhuvanai, Puducherry	Complying	
52	M/s. Arun Electronics, Thirubhuvanai, Puducherry	Complying	
53	M/s. LSR Agro Foods, Thirubhuvanai,Puducherry	Closed	Closed
54	M/s. Teleflex Medical Pvt Ltd, Thirubhuvanai, Puducherry	Complying	
55	M/s. V.S.B Paper Products, Vadhanur, PS palayam	Complying	
56	M/s. Pandidevi oil Mill, Thirubhuvanai, Puducherry	Complying	
57	M/s. SKN organics Pvt. Ltd, Thirubhuvanai, Puducherry	Complying	
58	M/s. Vell Biscuits (P) Ltd Puducherry	Not Complying	Direction under process
NETTAPAKKAM COMMUNE			
59	M/s. Berger Paints India Ltd., R.S.No.53-56, Pandacholanallur, Nettapakkam Commune, Puducherry	Complied	
60	M/s. Subhiksha Dairy Products, R.S.No.68/1, Nathamedu, Eripakkam, Nettapakkam Commune, Kariyamanikkam Post, Puducherry – 605 106	Non-complying	Show cause issued on 07-06-2019
61	M/s Abhirami Soap works R.S.No. 93/2, 1A & 1B, Sembiyapalayam Village, Embalam Main Road, Korkadu Post, Puducherry - 605 110.	Complied	
62	M/s. Cavin Kare Private Ltd. R.S.No.81/1, Korkadu, Nettapakkam Commune, Panchayat, Puducherry - 605 110	Non-Complying	Show cause issued on 20-06-2019
63	M/s Fine wood Products	Non-Complying	Show cause issued on 07-05-2019

64	M/s Deekay Exports	Non-Complying	Show cause issued on 07-05-2019
HOSPITALS			
65	M/s. Pondicherry Solid Waste Management Company Pvt. Ltd., Rajeev Gandhi Land Mark, Thuthipet Village, Villyanur Commune, Puducherry.	Complied	
66	M/s. Sri Manakula Vinayagar Medical College and Hospital, Kalitheerthalkuppam, Madagadipet, Puducherry- 605 107.	Complied	
67	M/s Pondicherry Institute of Medical Sciences, Kanagachettikulam, Kalapet, Puducherry- 605 014.	Complied	
68	M/s Aravind Eye Hospitals and Postgraduate Institute of Ophthalmology, Cuddalore Main Road, Thavalakuppam, Puducherry-7.	Complied	
69	M/s. Mahatma Gandhi Medical College and Research Institute Pillayarkuppam Puducherry ETP I	Complied	
70	M/s. Rajiv Gandhi Maternity Hospital, Ellaipillaichavady	Complied	
71	M/s. AUM Hospital, Solainagar, Muthialpet	Complied	
72	M/s. Sri Lakshmi Narayana Institute of Medical Sciences, Ossudu, Agaram Village, Villianur Commune, Koodapakkam Post, Puducherry- 605 502.	Complied	
73	M/s Sri Venkateswara Medical College Hospital and Research Centre, PondyVillupuram Main Road, Ariyur Village, Villianur Commune Panchayat, Puducherry	Complied	
74	M/s Aarupadai Veedu Medical College PondyCuddalore Main road, Kirumampakkam, Bahour Commune Panchayat, Kirumampakkam, Puducherry 607402	Not Complied	Direction has been issued for compliance. They are in the process of construction

75	JIPMER Hospital, Dhanvandri Nagar, Puducherry	Complied	
76	Vinayaka Mission Medical College and Hospital, Karaikal	Complied	
77	M/s A.G. Padmavati's Hospital, Atumparthapuram, Puducherry	Not Complied	Direction has been issued for compliance.
78	M/s Puducherry Cancer Tust Hospital , Thavalakuppam, Puducherry	Not complied	Direction issued for compliance
VILLIANUR COMMUNE			
79	M/s. Vinbros & Co., R.S. No. 250, Thirukanchi Road, Odiampet, Puducherry	Complied	Complies with discharge standards
80	M/s. Balaji Enterprises (Pondy) Pvt. Ltd., R.S. No. 4/1, 4/2, Mailam Road, Sedarapet, Puducherry	Complied	Complies with discharge standards
81	M/s. Premier Distillery, R.S. No. 62/8, Madugarai Road, Mangalam, Villianur Commune Puducherry	Complied	Complies with discharge standards
82	M/s. Pondicherry Distilleries Ltd., R. S. No. 144 & 145, Ariyalayam, Villianur, Pondicherry	Complied	Complies with discharge standards
83	M/s. Sai Supreme Textiles (P) Ltd.,R.S. No. 15/13 & 15/15,Vazhudavor Road,Kurumbapet, Puducherry	Complied	Complies with discharge standards
84	M/s. Steril Gene Life Sciences, Pvt. Ltd., Mangalam Village, Villianur Commune, Puducherry	Complied	Complies with discharge standards
85	M/s. Pondicherry Co-operative Milk Producers Union Limited, Kurumbapet, Puducherry	Complied	Complies with discharge standards
86	M/s. Sharun Pharmaceuticals Private Limited, R.S. No. 195/9, Pangur, Ariyur Village, Keezhur Road, Villianur Commune, Puducherry	Complied	Complies with discharge standards
87	M/s. Hindustan Unilever Limited, Personal Product Division, Off NH-45A, Vadamangalam, Puducherry	Complied	Complies with discharge standards
88	M/s. Hindustan Unilever Limited, Detergent Factory, Off NH-45A, Vadamangalam, Puducherry	Complied	Complies with discharge standards
89	M/s. G.G. Organics (P) Ltd., R.S. No. 122/6A & 120/1, Thuthipet, Villianur Commune, Puducherry	Complies	Zero Liquid Discharge

90	M/s. ATC Chemicals India (P) Ltd., R.S. No. 14/4 & 16, 15/9, Sedarapet, Villianur Commune, Puducherry	Complies	Zero Liquid Discharge
91	M/s. Sunbeam Generators (P) Ltd., R.S. No. 24/1, 2, 3A-D & 5, Canal Road, Koodapakkam, Villianur Commune, Puducherry	Complies	Zero Liquid Discharge
92	M/s. Nithya Packaging Pvt. Ltd. , R.S. No. 1/1 & 258/5, I.O.C. Gas Plant Road, Odiampet Village, Puducherry	Complies	Zero Liquid Discharge
93	M/s. SABMiller India Limited, Ayyankuttipalayam, Muthirapalayam Post, Puducherry	Complied	Complies with discharge standards